

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 56 of 2005

Dated : February 12, 2007

Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. A.A. Khan, Technical Member

Tata Power Company Limited
V/s.

...Appellant

Reliance Energy Limited & Ors.,

...Respondents

Counsel for the Appellant:

Mr. D.J. Khambata, Sr. Adv. with
Mr. S.V. Dojode, Mr. P.A. Kabodi &
Ms. Pragya Baghel

Counsel for the Respondents:

Mr. J. J. Bhatt, Sr. Adv. with
Ms. Anjali Chandurkar, Mr. Syed Naqvi
& Ms. Smleeta Inna
Mr. K.P. Kytasath Pillay, Mr. Ayub Khan &
Mr. Pathak Alok Kaushik for Resps.9 & 10

ORDER

The learned counsel for the parties point out that an appeal has been filed before the Hon'ble Supreme Court against the judgment of the Tribunal, dated 20.12.2006, being Civil Appeal No. 415 of 2007. The learned counsel for the parties also point out that the operation of the judgment, dated 20.12.2006, passed by us has been stayed by the Hon'ble Supreme Court. The learned counsel for the parties submit that the matter should be allowed to stand over, in view of the pendency of the appeal before the Hon'ble Supreme Court.

Having regard to the submissions of the learned counsel for the parties, the appeal is allowed to stand over. It will be open to the parties to file an appropriate application before this Tribunal as and when Civil Appeal No.415 of 2007 is decided by the Hon'ble Supreme Court.

(A.A.Khan)
Technical Member

(Anil Dev Singh)
Chairperson

Surekha/zaheer